

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(C) No. 147/2022

VISHAL TIWARI Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION and IA No.31572/2022-EXEMPTION FROM FILING AFFIDAVIT  
and IA No.31567/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON )

Date : 21-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vishal Tiwari,  
Petitioner-in-person

For Respondent(s) Mr. K. K. Venugopal, AGI  
Mr. Ankur Talwar, Adv.  
Mr. Chinmayee Chandra, Adv.  
Ms. Suhashini Sen, Adv.  
Mr. Siddhant Kohli, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

This Writ Petition has been filed seeking the following  
reliefs:

“(i) Issue writ of mandamus/directions to the Respondent to take immediately the effective Diplomatic Steps and Measures for the evacuation of the Stranded Indian Citizens including Students and families in Ukraine;

(ii) Issue writ of mandamus/directions to Respondent to ensure the Essential and Emergency Supplies like Medical facilities, Housing and lodging facilities and Supply of food to the Stranded Indian Citizens in Ukraine;

(iii) Issue writ of mandamus/directions to Respondent to Establish and Appoint Nodal offices in Every State of Our nation for the Assistance and Providing information to the Parents/family Members whose Children and people are Stranded in Ukraine;

...2/-

(iv) Issue writ of mandamus/directions to Respondent to ensure that the MBBS degree of the Indian Students Studied from Ukraine through Online mode shall be recognised so that the Medical students shall not loose their Career.”

The learned counsel for the petitioner submits that Government has to consider the case of the Indian students who are studying in Ukraine and could not complete their studies because of the War.

When the matter last came up on 04.03.2022, the learned Attorney General for India made submissions and today at the time of hearing learned Attorney General submits that so far as the evacuation of Medical students is concerned, they have been brought back to India and nothing survives in this regard. However, with regard to further studies of Medical students and recognition of degrees obtained through online mode, it is submitted that students have represented to the Government of India and Government is looking into the matter and will take a decision.

In view of that, we see no reason to continue this writ petition. Accordingly, the Writ Petition stands disposed of.

Consequent upon the disposal of the writ petition, pending application(s) stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)